



2026:DHC:6353



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010475352022

+ **O.M.P.(I) (COMM.) 380/2022**

DILIP MEHTA

.....Petitioner

Through: **Mr. Deepak Dhingra, Ms. Sneh
Somani, Ms. Riya, Sardana,
Adv.**

versus

PRADEEP SAITH

.....Respondent

Through: **Mr. Girdhar Govind and Ms.
Noor Alam, Adv. for
Respondent along with
Respondent No. 1 in person.**

CORAM:

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)

05.08.2026

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1. At the outset, learned Counsel for the Decree Holder seeks leave to withdraw the present petition with liberty to file a fresh petition, as and when situation arises.

2. Leave and liberty, as prayed for, are granted.

3. Accordingly, the present petition is dismissed as withdrawn.

OM PRAKASH SHUKLA, J

AUGUST 5, 2026/at